

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Petition No. 196/GT/2016

Dated: 11.1.2018

To

Chief Engineer (Commercial),
Damodar Valley Corporation
DVC Towers, VIP Road
Kolkata - 700054

Sir,

Subject: Petition No. 196/GT/2016 – Approval of tariff for Bokaro ‘A’: Thermal Power Station Unit-I (1 x 500 MW) for the tariff period 2014-19 (from COD to 31.3.2019)

With reference to the above mentioned subject, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents on or before 25.1.2018:

(i) Clarification as regards the submission in affidavit dated 20.9.2016 that LOA was placed to BHEL on 24.6.2008 but the effective zero date is to be reckoned from 16.9.2008.

(ii) Since the actual COD is 23.2.2017, the consolidated details with respect to actual date of commercial operation i.e. 23.2.2017 shall be furnished as per following:

(a) The total capital cost claimed is ₹451579.91 lakh which works out to ₹9.03 crore/ MW. Hence, the reason of higher cost shall be clarified along with details of further revision of capital cost, if initiated, shall be furnished.

(iii) Copy of Investment Approval (original and revised) along with the copy of agenda note with schedule of commissioning, break- up of project cost and reason of increase in hard cost in the revised approval compared to the original sanctioned cost of ₹2313 crore along with the variation in scope of work, if any.

(iv) Actual cost incurred in different packages till actual COD compared to the original awarded value

(v) The delay analysis submitted contains reasons of delay from revised scheduled to the actual and not from the original schedule of COD as per Investment Approval. With regard to time and cost overrun, a consolidated detailed note giving reasons/ justification for time and cost overrun along with supporting documents namely, the detailed project report, CPM analysis, PERT chart and BAR chart from the original schedule to the actual schedule shall be submitted. Also, PERT/ BAR chart showing the critical activities/ milestones which were affected, along with the period of delay on each and every activity/ milestone with proper justification from original schedule to the actual schedule. The period of delay with respect to the original schedule and actual completion date with reasons shall also be submitted. In addition to this, the parallel activities which were simultaneously affected thereby resulting in the delay along with the detailed reasons / justification shall be furnished.

(vi) The implication of time overrun on cost, separately indicating the details of increase in prices of different packages, increase in IDC & IEDC from the scheduled COD as per original Investment Approval to the actual COD

(vii) The original schedule of COD was 16.12.2011. However, Form 5D indicates the date of award of CHP as 29.11.2014. The delay in award of CHP shall be explained.

(viii) Relevant forms i.e. Form 5E (in case of cost overrun), Form 5E (ii) (in case of time overrun), Form 5D, Form 13D (IEDC upto scheduled COD and up to actual COD), Form 13E (expenditure under different packages up to original scheduled COD and upto actual COD)

(ix) The details of actual audited capital cost, actual additional capital expenditure incurred, earning from infirm power, LD recovered and the initial spares capitalized till actual COD along with all relevant tariff filling forms based on actual COD of the generating station.

(x) Revised Form 5B based on original Investment Approval dated 26.8.2006

(xi) As regards the prayer for liberty to claim water charges, and additional O & M expenses during truing-up, the contracted quantum, actual water consumption, rate of water charges from COD of the generating station till now enclosing therewith the relevant notification in support of the claim shall be furnished.

(xii) Revised tariff filing forms based on the actual COD of the generating station in accordance with the 2014 Tariff Regulations along with reasons for non-availability of any requisite information, if any. Form 15 and 15A containing details of fuel consumed in the preceding three months before COD shall indicate the details of GCV of coal on 'as received' and 'as billed' basis.

(xiii) Confirmation as to whether coal samples for measuring 'as received' GCV of coal in the months October, 2016, November, 2016 and December, 2016 were taken from the wagons at the unloading point in the site or from any other point. Also, details of 'as billed' GCV of coal for the above said months shall be furnished.

(xiv) To clarify whether the infrastructure for taking coal samples from wagon at the unloading point for measuring 'as received' GCV of coal in terms of the order dated 25.1.2016 in Petition No. 283/GT/2014 was incorporated by the petitioner as per the said order. If so, details of infrastructure installed along with videography of taking coal samples from wagons.

(xv) The details of only HFO in respect of quantity and landed price for computation of fuel components and energy charges.

You are requested to ensure the filing of the above information within the due date mentioned. No extension of time shall be granted for any reason whatsoever.

Sd/-

B. Sreekumar
Deputy Chief (Law)